

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH, NEW DELHI)

ORIGINAL APPLICATION NO. 48 OF 2025

IN THE MATTER OF:

PAWAN KUMAR

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENTS

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Date:17/02/2026

Place: New Delhi

THROUGH

Priyanka...

Priyanka swami

Advocate

Standing Counsel For SEIAA, U.P

F-13, Jangpura, New Delhi

110014

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**REPLY ON BEHALF OF SEIAA, UTTAR PRADESH WITH
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed on behalf of the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.), in compliance with the order dated 08.12.2025 passed by this Hon'ble Tribunal in the above-captioned matter.
2. That the Hon'ble National Green Tribunal, vide order dated 14.01.2026, was pleased to pass the following directions:

"4. Sh. Pradeep Misra, Learned Counsel for UPPCB has submitted that one year relaxation of COVID period is available in the cases of EC and EC granted in this case was valid up to 08.01.2025, therefore, with the one year extension it may be valid upto 08.01.2026 but this aspect is to be clarified by SEIAA, UP. He has also pointed out that CTO which was granted to respondent no.11 has expired on 31.12.2024 and

application for further CTO was rejected by UPPCB on 24.01.2025.

5.As per the stand of the Counsel for UPPCB after 31.12.2024 no CTO exists in favour of respondent no.11-project proponent whereas the stand of the applicant is that Form EMM11 has been issued subsequently on 11.11.2025 by Directorate, Geology and Mining, Uttar Pradesh.

6.Hence, respondent no.7-Directorate Geology and Mining, Uttar Pradesh is directed to file affidavit within three weeks disclosing as to how the permits have been issued to respondent no.11 when no CTO exists in its favour. If the permits have wrongly been issued then respondent no.7 will also disclose if any disciplinary action has been taken against the authority concerned which had wrongly issued the permits.

7. Learned Counsel for SEIAA, UP submits that reply will be filed within one week."

3. That it is respectfully submitted that an affidavit on behalf of the Member Secretary, SEIAA, Uttar Pradesh had already been filed before this Hon'ble Tribunal on 14.01.2026 in the present Original Application.
4. That the submissions made therein on behalf of SEIAA, Uttar Pradesh are reiterated by reference and continue to apply to the present proceedings. The same are not being reproduced herein again for the sake of brevity, without prejudice to the rights and contentions of SEIAA, Uttar Pradesh.

5. That earlier, Environmental Clearance for the project was issued by SEIAA, Uttar Pradesh vide letter No. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 for an annual production capacity of 2,58,704 cubic meters per annum in favour of Shri Virendra Singh Jadon, M/s RSI Stone World Pvt. Ltd.
6. That the mining lease issued in favour of Shri Virendra Singh Jadon, M/s R.S.I. Stone World Pvt. Ltd., was subsequently cancelled by the District Magistrate, Sonbhadra vide order No. 2643/Khanij/2024 dated 08.01.2024.
7. That thereafter, fresh bids were invited, and a Letter of Intent was issued in favour of M/s Anjali Construction Enterprises, Proprietor Smt. Meera Singh, for a period of five years with the same production capacity of 2,58,704 cubic meters per annum vide letter No. 3012/Khanij/2024 dated 13.03.2024.
8. That SEIAA, Uttar Pradesh, thereafter transferred the Environmental Clearance dated 09.01.2020 in favour of M/s Anjali Construction Enterprises vide EC Identification No. EC24B0107UP5171842T. **A true copy of the transferred Environmental Clearance dated 11.07.2024 is annexed herewith and marked as Annexure P-1.**

9. That the Environmental Clearance dated 09.01.2020, as transferred on 11.07.2024, was valid up to 08.01.2025.
10. That in view of the aforesaid facts, including the Joint Committee Report and directions of the Hon'ble High Court, SEIAA, Uttar Pradesh, in its 910th Meeting dated 18.09.2025, agreed with the recommendations of SEAC and extended the validity of Environmental Clearance Identification No. EC24B0107UP5171842T dated 11.07.2024 up to 08.01.2026, subject to the outcome of the present Original Application. **A true copy of the extension of validity of Environmental Clearance dated 27.09.2025 is annexed herewith and marked as Annexure P-2.**
11. That subsequently, an online application dated 08.04.2025 bearing Proposal No. SIA/UP/MIN/533166/2025 was submitted by the project proponent, namely M/s Anjali Construction Enterprises, Proprietor Smt. Meera Singh, for the project titled "Riverbed Morrum Mining" having lease area of 32.338 hectares along River Kanhar in Gata Nos. 871 and 518Ga, situated at Village Pipardih and Koragi, Tehsil Duddhi, District Sonbhadra, Uttar Pradesh.
12. That the said proposal was considered in the 932nd Meeting of SEAC held on 24.04.2025, wherein the Committee deliberated

upon the matter and recommended issuance of Terms of Reference for preparation of Environmental Impact Assessment study.

- 13.** That thereafter, the matter was considered in the 898th Meeting of SEIAA held on 16.05.2025, wherein SEIAA agreed with the recommendations of SEAC and approved issuance of Terms of Reference, including certain additional Terms of Reference for conducting the Environmental Impact Assessment study.
- 14.** That pursuant thereto, SEIAA issued Terms of Reference vide Identification No. TO25B0107UP5402929N dated 29.05.2025 for the aforesaid project. **A true copy of the Terms of Reference dated 29.05.2025 is annexed herewith and marked as Annexure P-3.**
- 15.** That thereafter, upon completion of requisite studies and compliance with procedural requirements, the project proponent submitted an online application dated 19.11.2025 bearing Proposal No. SIA/UP/MIN/558717/2025 seeking grant of Environmental Clearance for the said project.
- 16.** That the proposal was thereafter considered in the 976th Meeting of SEAC held on 18.12.2025, wherein the project proponent and its consultant made a detailed presentation, and upon due

appraisal and deliberation, SEAC recommended grant of Environmental Clearance subject to general and specific conditions.

17. That subsequently, the matter was placed before SEIAA in its 939th Meeting held on 19.01.2026, wherein SEIAA agreed with the recommendations of SEAC and approved grant of prior Environmental Clearance for the project, subject to general and specific conditions, including additional conditions imposed by SEIAA.

18. That accordingly, SEIAA issued Environmental Clearance vide Identification No. EC25B0107UP5879206N dated 29.01.2026 for the project titled "Riverbed Morrums Mining" having lease area of 32.338 hectares along River Kanhar in Gata Nos. 871 and 518Ga, situated at Village Pipardih and Koragi, Tehsil Duddhi, District Sonbhadra, Uttar Pradesh in favour of M/s Anjali Construction Enterprises, Proprietor Smt. Meera Singh. **A true copy of the Environmental Clearance dated 29.01.2026 is annexed herewith and marked as Annexure P-4.**

19. That it is respectfully submitted that the project in question presently holds a valid and subsisting Environmental Clearance. The original Environmental Clearance dated 09.01.2020 was duly

transferred on 11.07.2024, and its validity was subsequently extended up to 08.01.2026 vide order dated 27.09.2025. Thereafter, upon due appraisal in accordance with applicable statutory procedure, fresh prior Environmental Clearance has been granted on 29.01.2026. Accordingly, the Environmental Clearance presently remains valid and operative, subject to compliance with stipulated conditions and further orders that may be passed by this Hon'ble Tribunal.

- 20.** In view of the facts and submissions stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present reply on record and be satisfied that the State Environment Impact Assessment Authority, Uttar Pradesh has acted strictly in accordance with the applicable statutory framework and after due appraisal at every stage. It is further submitted that no illegality or procedural impropriety is attributable to the answering Respondent, and the Environmental Clearance presently in force has been granted after due consideration in accordance with law.

▪

Through
Respondent SEIAA, U.P.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**(PRINCIPAL BENCH, NEW DELHI)****ORIGINAL APPLICATION NO. 48 OF 2025****IN THE MATTER OF:****PAWAN KUMAR****APPLICANT****VERSUS****UNION OF INDIA & ORS****RESPONDENTS****AFFIDAVIT**

I, Vidhyotma Bharti, aged about 49 years w/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change , U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon the instructions of Member Secretary
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



[Handwritten signature]

DEPONENT

VERIFICATION

Verified on solemn affirmatin at New Delhi on this **17 FEB 2026** day of
2026, that the contents of the foregoing affidavit are true and correct to the best
of my knowledge and no part of it is false and nothing material has been
concealed therefrom

D/104 26/10
**I identified the deponent who
has signed in my presence**



[Handwritten signature]

DEPONENT

ATTESTED
[Signature]
**NOTARY PUBLIC
(INDIA)**

17 FEB 2026



सत्यमेव जयते

File No.: 5031/4705
Government of India

ANNEXURE P/1

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 11/07/2024



To,

Smt. MEERA SINGH
M/s ANJALI CONSTRUCTION ENTERPRISES,
R/o 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR
PRADESH, 221002
anjaliconssvns@gmail.com

Subject: Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding Riverbed Morrum mining" along river Kanhar at Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/470869/2024 dated 27/04/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5171842T
(ii) File No.	5031/4705
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals Transfer of Environmental clearance of "Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	SONBHADRA, UTTAR PRADESH
(viii) Location of Project (District, State)	SEIAA
(ix) Issuing Authority	02/07/2024
(x) EC Date	MEERA SINGH, S 24/17, AG, Ajay Vihar Colony,
(xi) Details of Transferee	

(xii) Details of Transferor

Taktakpur, District - Varanasi
 221002, Taktakpur, 187, 9, 221002
 M/s R.S.I Stone World Pvt. Ltd., Proponent Shri
 Virendra Singh Jadon, E- 7, M-708, Area colony,
 Bhopal - 462016, E- 7, M-708, Area
 colony, 396, 23, 462016

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-7 were submitted to the SEAC under the provision of Para 11 of the EIA notification 2006 and its subsequent amendments. Details in Form 7 can be accessed on PARIVESH portal by scanning the QR Code above.
4. The SEAC/SEIAA has examined the requisite information/documents required for transfer of EC in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and hereby accords Transfer of EC dated to MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions issued EC letter.
5. The SEIAA may revoke or suspend the clearance, if implementation of any of the EC conditions is not satisfactory. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
6. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of the prior EC issued vide dated 09-01-2020.
7. This issue with the approval of the Competent Authority.

Additional EC Conditions

SEIAA noted that the previous lease issued to Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal was cancelled vide DM, Sonbhadra order no. 2625/Khanij/2024 dated 08.01.2024 and another LOI was issued to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi for 2,58,704 cum per annum production capacity vide letter no. 3012/Khanij/2024 dated 13.03.2024.

Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 from Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi SEIAA added following conditions:-

1. Transfer of EC is granted for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.
2. For remaining period, Project Proponent shall submit replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a

conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void



Signature Not Verified

Digitally Signed by : Member Secretary UP
Member Secretary, SE/KA

Date: 15/07/2024





सत्यमेव जयते

File No.: 5031-4705
Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 27/09/2025



To,

MEERA SINGH
M/s Anjali Construction Enterprises
S 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002
anjaliconssvns@gmail.com

Subject: Extension in validity of prior Environmental Clearance (EC) dated granted to the project under the provision of the EIA Notification 2006 and as amended thereof regarding "Riverbed Morrurum mining" having along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s Anjali Construction Enterprises

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/UP/MIN/507628/2024 dated 21/12/2024 for an extension in validity of prior Environmental Clearance (EC) granted to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) Validity Extension Identification No.	EC24B0107UP5759266N
(ii) File No.	5031-4705
(iii) Clearance Type	Application for Validity Extension of EC- Form-6
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals Validity extension of environment clearance as per MoEF&CC OM Notification no S.O. 221 (E) dated January 18, 2021 of "Riverbed Morrurum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	SONBHADRA, UTTAR PRADESH
(viii) Location of Project (District, State)	SONBHADRA, UTTAR PRADESH
(ix) Issuing Authority	SEIAA
(x) EC date	

(xi) Status of implementation of the project

Project is operational for complete components/units envisaged in the EC

(xii) Whether any amendment to the earlier EC has been sought?

No

Plot/Survey Khasra Nos.: Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-6 were submitted to the SEAC under the provision of Para 9.0 of the EIA notification 2006 and its subsequent amendments. Details in Form 6 can be accessed from the PARIVESH portal by scanning the QR Code above.
4. The brief about the reasons for an extension of validity of EC, as submitted by the Project Proponent in Form-6 and presented during SEIAA is annexed to this letter as Annexure (1).
5. The above-mentioned proposal has been considered by SEAC in the meeting held on 27-5-2025 and SEIAA in the meeting held on 18/09/2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed by scanning the QR Code above.
6. The SEAC in the meeting held on 27-5-2025 and SEIAA, in its meeting held on 18/09/2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for extension in validity in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.
7. The SEIAA /SEAC has examined the proposal in accordance with the provisions contained in the Para 9 of Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Extension in Validity of Environment Clearance for the instant proposal of MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC Identification No. EC24B0107UP5171842T, dated 11/07/2024.
8. This issues with the approval of the Competent Authority

SEIAA gone through the minutes of 944th SEAC meeting dated 27.05.2025 on Parivesh Portal and noted that SEAC has recommended to extend the validity of the Environmental Clearance (EC) letter dated 09/01/2020, which has already been transferred in favour of M/s Anjali Construction Enterprises. SEIAA noted that:

- Earlier, environmental clearance for the above project proposal was issued by SEIAA, U.P. vide letter no. 516/Parya/SEAC/5031-4705/2018, dated 09/01/2020 for an annual production of 2,58,704 cum/annum in favour of Shri Virendra Singh Jadon, M/s RSI Stone World Pvt. Ltd.
- Lease issued in favour of Shri Virendra Singh Jadon, M/s R.S.I. Stone World Pvt. Ltd. was cancelled by District Magistrate, Sonbhadra vide its order no. 2643/Khanij/2024, dated 08/01/2024.
- Thereafter, another LoI was issued in favour of M/s Anjali construction Enterprises Prop. Meera Singh W/o Shri Ajay Singh for a period of 05 years with production capacity of 2,58,704 cum/annum vide letter no. 3012/Khanij/2024 dated 13/03/2024.
- SEIAA, U.P. transferred the environmental clearance letter dated 09/01/2020 in favour of M/s Anjali Construction Enterprises Prop. Meera Singh, W/o Shri Ajay Singh through EC Identification No. EC24B0107UP5171842T, dated 11/07/2024.

SEIAA also gone through:

1. The factual report of District Magistrate, Sonbhadra, submitted via Letter No. 354/Khanij/Khananpatta/2025-26 dated 24/05/2025. The factual report from the District Magistrate, Sonbhadra, is provided below:

पर्यावरण नदिशालय के पत्र दिनांक 24/04/2025 के सम्बन्ध में अवगत कराना है कि मे० अंजली कन्स्ट्रक्शन इण्टरप्राइजेज पता एस 24 ए०जी० अजय वहार कालोनी/ टकटकपुर/ वाराणसी प्रोपराइटर श्रीमती मीरा सहि पत्नी श्री अजय सहि नवासी 24/17 ए०जी० अजय वहार कालोनी/ टकटकपुर/ तहसील सदर/ जनपद-वाराणसी के पक्ष में जनपद-सोनभद्र के तहसील & दुद्धी स्थिति ग्राम-पीपरडीह व कोरगी के आराजी

संख्या 871 व 518 ग रकबा 32.338 हे० क्षेत्र पर बालू@मोरम का 05 वर्षीय खनन पट्टा दिनांक 04/11/2024 से दिनांक 03/11/2029 तक की अवधि के लिए स्वीकृत है। उपरोक्त स्वीकृत खनन पट्टे की जाँच सर्वेक्षण/ खनन विभाग/ सोनभद्र द्वारा दिनांक 19/03/2025 को की गयी। जाँच आख्या दिनांक 19/03/2025 छायाप्रति संलग्न में उल्लिखित है कि:- जाँच के समय आपके द्वारा दिये गये आदेश के क्रम में अधोहस्ताक्षरी पत्रावली सहित उपस्थित था। क्षेत्र की जाँच अधोहस्ताक्षरी द्वारा भी की गयी। उक्त के सम्बन्ध में अवगत कराना है कि निरीक्षण दिनांक उक्त स्वीकृत क्षेत्र के बाहर अवैध खनन एवं परिवहन किया जाना नहीं पाया गया। उक्त क्षेत्र के खनन एवं परिवहन कार्य दिनांक 15/02/2025 से बन्द है। “

2. MoEF&CC, Govt. of India notification dated 18/01/2021 in which following provision has been made:

“... *“Notwithstanding anything contained in this notification, the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid.”*

3. Report dated 15.04.2025 submitted by Joint Committee comprising RO, MoEF&CC, Lucknow, representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Sonbhadra constituted by NGT In the matter of Original Application No. 48/2025 (I.A. No. 62/2025) Titled as Pawan Kumar Vs Union of India and others which states that:

... *“3.7. However, as per MoEF&CC vide notification no. S.O. 221(E) dated 18.01.2021, the period from April 1, 2020, to March 31, 2021, shall be excluded from the calculation of the validity period for the previously granted environmental clearance under this notification. This exclusion was due to the COVID-19 pandemic. Consequently, the validity of this environmental clearance shall be deemed extended until 07.01.2026.”*

4. Legal Notice and objections of Harish Singh Advocate Allahabad High Court stating that:

“The Hon’ble NGT, New Delhi (O.A. 48/2025, Order dated 30.01.2025) has already prohibited Anjali Construction from operating after expiry of EC and constituted a Joint Committee to examine illegal mining.

Further, the Hon’ble Allahabad High Court (Judgment dated 10.03.2025 in Writ No. 6640/2025) has specifically rejected the applicant’s plea for Covid-related extension, holding such benefit inapplicable to transferees. Further, PIL No. 426/2025 (before Hon’ble Chief Justice Court) is pending in Hon’ble Allahabad High Court, where instructions have already been sought on the same controversy pertaining to Anjali Construction. Thus, Proceeding with EC extension during pendency amounts to judicial contempt.”

5. SEIAA gone through the Judgment dated 10.03.2025 In Writ No. 6640/2025 Of Hon’ble Allahabad High Court Which States That:

... *“8. However, since the order impugned herein is ex parte in nature, we are of the opinion that permission should be granted to the petitioner to file an urgent application seeking vacation of the order of the Tribunal. Accordingly, we direct the petitioner to file an urgent stay vacation application before the Tribunal, and in the event such an application is filed within next seven days, we request the Tribunal to expeditiously hear the same in accordance with law. 9. With the aforesaid direction, the writ petition is disposed of.”*

In view of above recorded fact that the Joint Committee constituted by Hon’ble NGT, in its report submitted to Hon’ble Tribunal, has inferred the validity of Environmental clearance as deemed extended until 07.01.2026. Also Hon’ble High Court in its judgement cited by Sh. Harish Singh Advocate, has directed the petitioner to file an urgent stay vacation application before the Tribunal and to be decided expeditiously in accordance with law. SEIAA agreed with the recommendation of SEAC to extend the validity of EC Identification No. EC24B0107UP5171842T, dated 11/07/2024 and the EC is valid upto 08/01/2026.

Rest all the conditions mentioned in EC Identification No. EC24B0107UP5171842T, dated 11/07/2024 shall remain same. This EC extension is subjected to orders of Hon’ble NGT Original Application No. 48/2025 Pawan Kumar Vs Union of India.

Signature Not Verified

Digitally Signed by: Shri Manish Mittal IFS
Member Secretary, SEIAA

Date: 27/09/2025



सत्यमेव जयते

File No: 9887

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 29/05/2025



To,

SHRI MEERA SINGH
S 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR
PRADESH, 221002
anjaliconssvns@gmail.com

Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding Riverbed Morrum mining” from river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, (Leased area – 32.338 ha), M/s Anjali Construction Enterprises.

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh. submitted to Ministry vide proposal number SIA/UP/MIN/533166/2025 dated 08/04/2025.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO25B0107UP5402929N
(ii) File No.	9887
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	MEERA SINGH
(viii) Name of Company/Organization	MEERA SINGH
(ix) Location of Project (District, State)	SONBHADRA, UTTAR PRADESH

(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for Appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 24-4-2025 The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEIAA are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 24-4-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Terms of Reference under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).
7. The SEIAA in its meeting held on 16-05-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant Terms of Reference for instant proposal of Shri MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific conditions as detailed in Annexure (1).
8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
9. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.
11. You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.
12. This issues with the approval of the Competent Authority.

Annexure 1

Specific Terms of Reference for (Mining Of Minerals)

1. Environmental Attributes

S. No	Terms of Reference
1.1	<p>1. Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.</p> <p>2. Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.</p> <p>3. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.</p> <p>4. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA</p>

S. No	Terms of Reference
	<p>Report.</p> <ol style="list-style-type: none"> 5. Project proponent should present latest drone videography of the project site mentioning the date, time and geo coordinates at the time of EIA presentation and also attached with EIA report. 6. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation. 7. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc. 8. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation. 9. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project. 10. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void. 11. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing. 12. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal. 13. Combined KML of all mines in a cluster should be submitted at the time of EIA. 14. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site. 15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation. 16. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation. 17. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation. 18. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation. 19. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation. 20. Corporate Environment Responsibility (CER) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.

S. No	Terms of Reference
	<p>21. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p>
1.2	<p>1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.</p> <p>2- The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.</p> <p>3- Latest KML file for the area and mining lease area should be provided.</p> <p>4- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.</p> <p>5- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.</p> <p>6- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.</p> <p>7- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -</p> <p>(i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.</p> <p>(ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.</p> <p>8- In case of expansion / renewal of earlier EC, following information should be submitted</p> <p>a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.</p> <p>b. Copy of CTE and CTO issued by SPCB.</p> <p>c. Status of submission of six-monthly compliance report to EC granted earlier</p> <p>d. Court cases, if any.</p> <p>9- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.</p> <p>10- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.</p> <p>11- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar</p>

S. No	Terms of Reference
	<p>Pradesh Forest Department's survival rate will be treated as violation of EC condition.</p> <p>12- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.</p> <p>13- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.</p> <p>14- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.</p> <p>15- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</p> <p>16- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</p> <p>17- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p>

Standard Terms of Reference for (Mining of minerals)

1.

S. No	Terms of Reference
1.1	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.2	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.3	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.4	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.5	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.6	Details about the land proposed for mining activities should be givenwith information as to whether

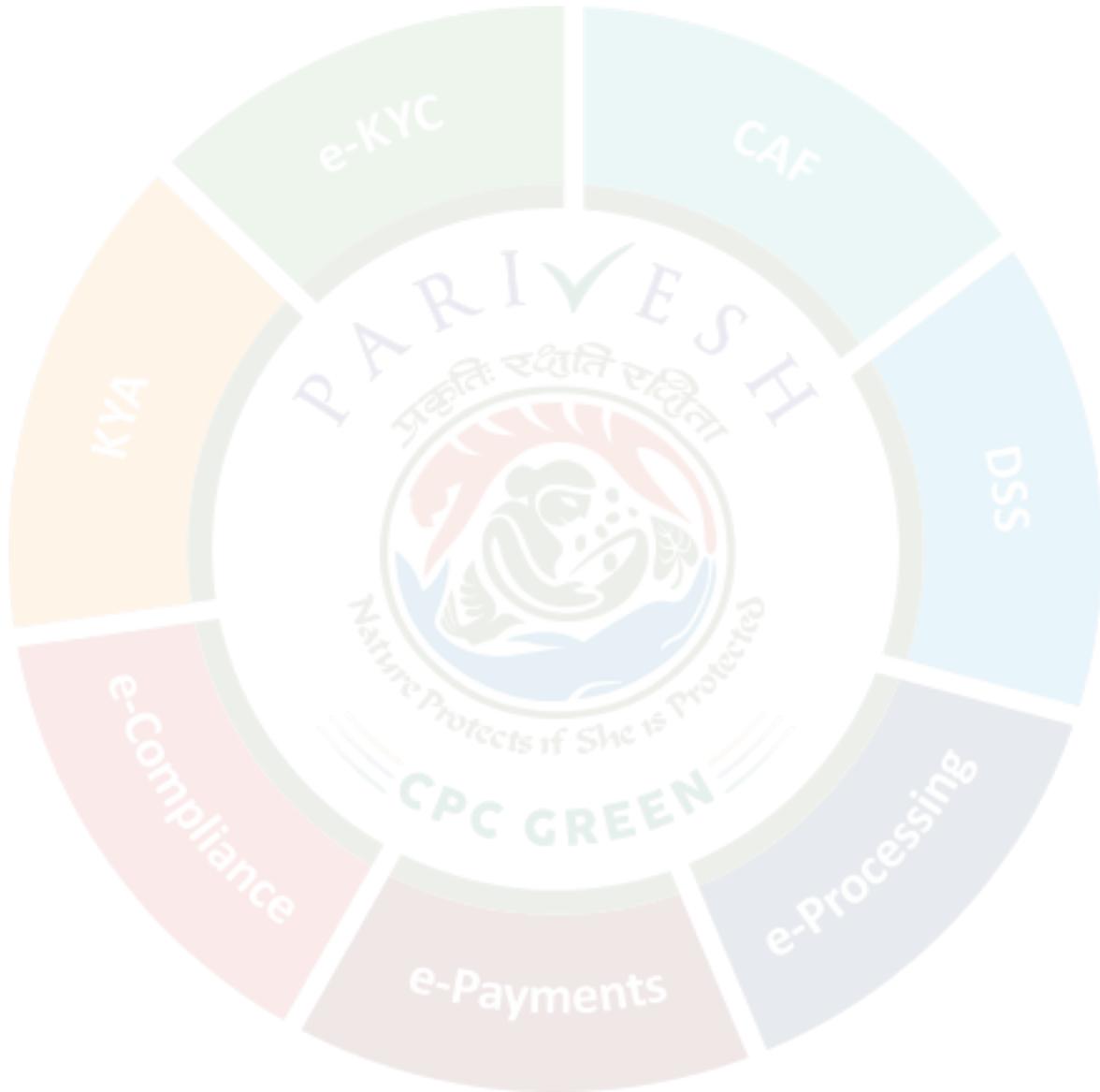
S. No	Terms of Reference
	mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
1.7	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report
1.8	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.9	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.10	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.11	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.12	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.13	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.14	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1.15	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.16	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted

S. No	Terms of Reference
1.17	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1.18	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.19	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.20	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.21	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.22	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
1.23	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant

S. No	Terms of Reference
	wind direction may also be indicated on the map
1.24	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.25	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
1.26	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.27	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.28	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.29	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.30	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.31	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.32	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
1.33	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.34	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report

S. No	Terms of Reference
1.35	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.36	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
1.37	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.38	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
1.39	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.40	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.41	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.42	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.43	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.44	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should

S. No	Terms of Reference
	<p>be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area</p>



Annexure- 2

A presentation was made by the project proponent along with their Dr. Surendra Vikram Ghavri, EIA Coordinator, M/s Paramarsh Servicing Environment and development to SEAC on 24-4-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for “Riverbed Morrum mining” from river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, (Leased area – 32.338 ha), M/s Anjali Construction Enterprises.
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/533166/2025		
2.	File No. allotted by SEIAA, UP	9887		
3.	Date of Letter of Intent	13-03-2024		
4.	Date of approval of Mining Plan	25-12-2024		
5.	Name of Proponent	M/s Anjali Construction Enterprises Proprietor Smt. Meera Singh W/o Shree Ajay Singh		
6.	Full correspondence address of proponent and mobile no.	R/o – 24/17 A.G. Ajay vihar Colony, Taktakpur, Tehsil and District – Varanasi, Uttar Pradesh		
		Email: anjaliconssvns@gmail.com		
7.	Name of Project	Terms of reference for environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.		
8.	Project Location (Plot. Khasra/Gata No.)	871 and 518Ga		
9.	Name of Village	Pipardih & Koragi		
10.	Tehsil	Duddhi		
11.	District	Sonbhadra		
12.	Name of Minor Mineral	Riverbed Morrum mining		
13.	Sanctioned Lease Area in ha.	Area – 32.338 ha		
14.	Max. & Min mRL within lease area	Highest mRL – 220.55 mRL Lowest mRL – 218.50 mRL		
15.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24°14'10.98"N	83°16'13.53"E
		B	24°14'20.47"N	83°16'15.43"E
		C	24°14'35.62"N	83°16'16.52"E
		D	24°14'40.99"N	83°16'16.11"E
		E	24°14'46.66"N	83°16'12.08"E
		F	24°14'54.27"N	83°16'13.82"E
		G	24°14'47.71"N	83°16'22.45"E
		H	24°14'21.93"N	83°16'25.74"E
		I	24°14'9.51"N	83°16'22.03"E
16.	Total Geological Reserves	12,93,520 m ³		
17.	Total Mineable Reserve	4,43,775 m ³		
18.	Total Proposed Production (in five year)	12,93,520 m ³ (5 years)		
19.	Proposed Production /year	2,58,704 m ³ /annum		

20.	Sanctioned Period of Mine lease	Lease Period – 5 years Plan Period - 5 years
21.	No. of workers	38
22.	Type of Land	Govt./Non Forest Land
23.	Ultimate depth of Mining	1.5 m
24.	Nearest metalled road from site	0.300 km
25.	Water Requirement	PURPOSE
		Drinking 0.38 KLD
		Suppression of dust 3.60 KLD
		Plantation 4.00 KLD
		Total 8.00 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/24-27/ RA 0372, Valid till –30/11/2027
27.	Any litigation pending against the project or land in any court	Yes
28.	Details of 500 m Cluster Certificate verified by Mining Officer	3157(1)/ Khanij/kha. Pa. Dated:30-03-2024
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	DSR approved by SEIAA UP At serial no. 25 on page 27 and At serial no. 22 on page 85
30.	Proposed EMP cost	Applied for ToR
31.	Length and breadth of Haul Road	Length – 0.30 km, Width – 6.00 m
32.	No. of Trees to be Planted	4000
33.	Monitoring period	Pre-Monsoon season March 2025 to May 2025

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

1. Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

Signature Not Verified

Digitally Signed by : Mr Ajay Kumar Sharma
Member Secretary, SEIAA

Date: 29/05/2025



सत्यमेव जयते

File No.: 10462-9887

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),

UTTAR PRADESH)



Dated 29/01/2026



To,

Smt. MEERA SINGH
M/s Anjali Construction Enterprises.
S 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR
PRADESH, 221002
anjaliconssvns@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Riverbed Morrum mining” along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, Leased area – 32.338 ha, M/s Anjali Construction Enterprises.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/558717/2025 dated 19/11/2025 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0107UP5879206N
(ii) File No.	10462-9887
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	SONBHADRA, UTTAR PRADESH
(viii) Location of Project (District, State)	SEIAA
(ix) Issuing Authority	No
(x) Applicability of General Conditions	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 18-12-2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 18-12-2025 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).
7. The SEIAA in its meeting held on 19-01-2026 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)
8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. General Instructions:
 - a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 - b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 - c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 - d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 - e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to

be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of

S. No	EC Conditions
	<p>project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<ol style="list-style-type: none"> 1. The project proponent to submit the certified compliance report of earlier EC issued for the said project in the name of project proponent. 2. The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/ approvals from the concerned Govt. Departments/ Authorities/Organizations. 3. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted

S. No	EC Conditions
	<p>by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.</p> <p>4. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.</p> <p>5. The lease is for five years therefore replenishment study is necessary for continuing mining in next year and every subsequent year till the lease period, the study so conducted shall be uploaded on the website of district. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.</p> <p>6. DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted before signing lease deed that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.</p> <p>7. Stream will not be diverted to form inactive channel for mining.</p> <p>8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms.</p> <p>9. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>11. The project proponent shall ensure that water bodies do not get polluted due to mining activity. Water conservation, ground water recharging shall be undertaken as part of CER activities.</p> <p>12. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>15. Project Proponent shall submit the Compliance on the Environment Clearance condition</p>

S. No	EC Conditions
	<p>prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p> <p>17. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>18. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>19. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.2	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.3	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.4	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.5	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.6	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.7	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the

S. No	EC Conditions
	concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.8	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.2	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy

S. No	EC Conditions
	machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.2	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.3	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.4	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.5	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.6	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-

S. No	EC Conditions
	geological study of the area.
4.7	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

6. Mining Plan

S. No	EC Conditions
6.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
6.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

7. Land Reclamation

S. No	EC Conditions
7.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
7.2	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
7.4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

8. Transportation

S. No	EC Conditions
8.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
8.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression

S. No	EC Conditions
	arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

9. Green Belt

S. No	EC Conditions
9.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

10. Public Hearing And Human Health Issues

S. No	EC Conditions
10.1	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

11. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
11.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

12. Miscellaneous

S. No	EC Conditions
12.1	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.2	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.

S. No	EC Conditions
12.3	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
12.4	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
12.5	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12.6	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
12.7	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.8	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
12.9	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
12.10	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development to SEAC on 18-12-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance of “Riverbed Morrum mining” along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, Leased area – 32.338 ha, M/s Anjali Construction Enterprises.
2. The terms of reference was issued by SEIAA, U.P. TOR Identification No.: TO25B0107UP5402929N, Dated 29/05/2025.
3. The Public Hearing was organized on 10/11/2025. Final EIA report submitted by the project proponent on 19/11/2025.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/558717/2025																											
2.	File No. allotted by SEIAA, UP	10462-9887																											
3.	Date of Letter of Intent	12/06/2023																											
4.	Date of approval of Mining Plan	25-12-2024																											
5.	Name of Proponent	M/s Anjali Construction Enterprises Proprietor Smt. Meera Singh W/o Shree Ajay Singh																											
6.	Full correspondence address of proponent and mobile no.	R/o – 24/17 A.G. Ajay vihar Colony, Taktakpur, Tehsil and District – Varanasi, Uttar Pradesh Email id: anjaliconssvns@gmail.com																											
7.	Name of Project	“Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s Anjali Construction Enterprises, proprietor Smt. Meera Singh.																											
8.	Project Location (Plot. Khasra/Gata No.)	871 and 518Ga																											
9.	Name of Village	Pipardih & Koragi																											
10.	Tehsil	Duddhi																											
11.	District	Sonbhadra																											
12.	Name of Minor Mineral	Riverbed Morrum mining”																											
13.	Sanctioned Lease Area in ha.	32.338 ha																											
14.	Max. & Min mRL within lease area	Highest mRL – 220.55 mRL Lowest mRL – 218.50 mRL																											
15.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°14'10.98"N</td> <td>83°16'13.53"E</td> </tr> <tr> <td>B</td> <td>24°14'20.47"N</td> <td>83°16'15.43"E</td> </tr> <tr> <td>C</td> <td>24°14'35.62"N</td> <td>83°16'16.52"E</td> </tr> <tr> <td>D</td> <td>24°14'40.99"N</td> <td>83°16'16.11"E</td> </tr> <tr> <td>E</td> <td>24°14'46.66"N</td> <td>83°16'12.08"E</td> </tr> <tr> <td>F</td> <td>24°14'54.27"N</td> <td>83°16'13.82"E</td> </tr> <tr> <td>G</td> <td>24°14'47.71"N</td> <td>83°16'22.45"E</td> </tr> <tr> <td>H</td> <td>24°14'21.93"N</td> <td>83°16'25.74"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	24°14'10.98"N	83°16'13.53"E	B	24°14'20.47"N	83°16'15.43"E	C	24°14'35.62"N	83°16'16.52"E	D	24°14'40.99"N	83°16'16.11"E	E	24°14'46.66"N	83°16'12.08"E	F	24°14'54.27"N	83°16'13.82"E	G	24°14'47.71"N	83°16'22.45"E	H	24°14'21.93"N	83°16'25.74"E
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		I	24°14'9.51"N	83°16'22.03"E
16.	Total Geological Reserves	12,93,520 m ³		
17.	Total Mineable Reserve	4,43,775 m ³		
18.	Total Proposed Production	12,93,520 m ³ (5 years)		
19.	Proposed Production /year	2,58,704 m ³ /annum		
20.	Sanctioned Period of Mine lease	Lease Period – 5 years		
21.	No. of workers	38		
22.	Type of Land	Govt./Non-Forest Land		
23.	Depth of Mining	1.5 m		
24.	Nearest metalled road from site	0.30 km		
25.	Water Requirement	PURPOSE		
		Drinking	0.38 KLD	
		Suppression of dust	3.60 KLD	
		Plantation	4.00 KLD	
		Total	8.00 KLD	
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/24-27/RA 0372, Valid till –30/11/2027		
27.	Any litigation pending against the project or land in any court	No		
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 3157(1)/Khanij/2023-24, dated -30-03-2024		
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	DSR approved by SEIAA UP At serial no. 25 on page 27 and At serial no. 22 on page 85		
30.	Proposed EMP cost	Proposed EMP and additional activity cost- Capital Cost – 10.50 Lac Recurring Cost – 11.75 Lac		
31.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m		
32.	No. of Trees to be Planted	4000		
33.	Monitoring Period	Pre-Monsoon season March 2025 to May 2025		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)	Recurring Cost (Rs.)
1	Sprinkling of water along the haul road		7,20,000.00
2	Plantation	8,00,000.00	10,000.00
3	Watering of Plants		3,00,000.00
5	Regular maintenance of machinery and Vehicles.		20,000.00
6	Environmental Monitoring		70,000.00
7	Tarpaulin during transportation.		20,000.00
8	4 Personnel computer with table and chair in primary school of Pipardih & Koragi	2,50,000.00	5,000.00
9	Health check-up camp		20,000.00
10	Color coded dustbin		10,000.00
Total		10,50,000.00	11,75,000.00

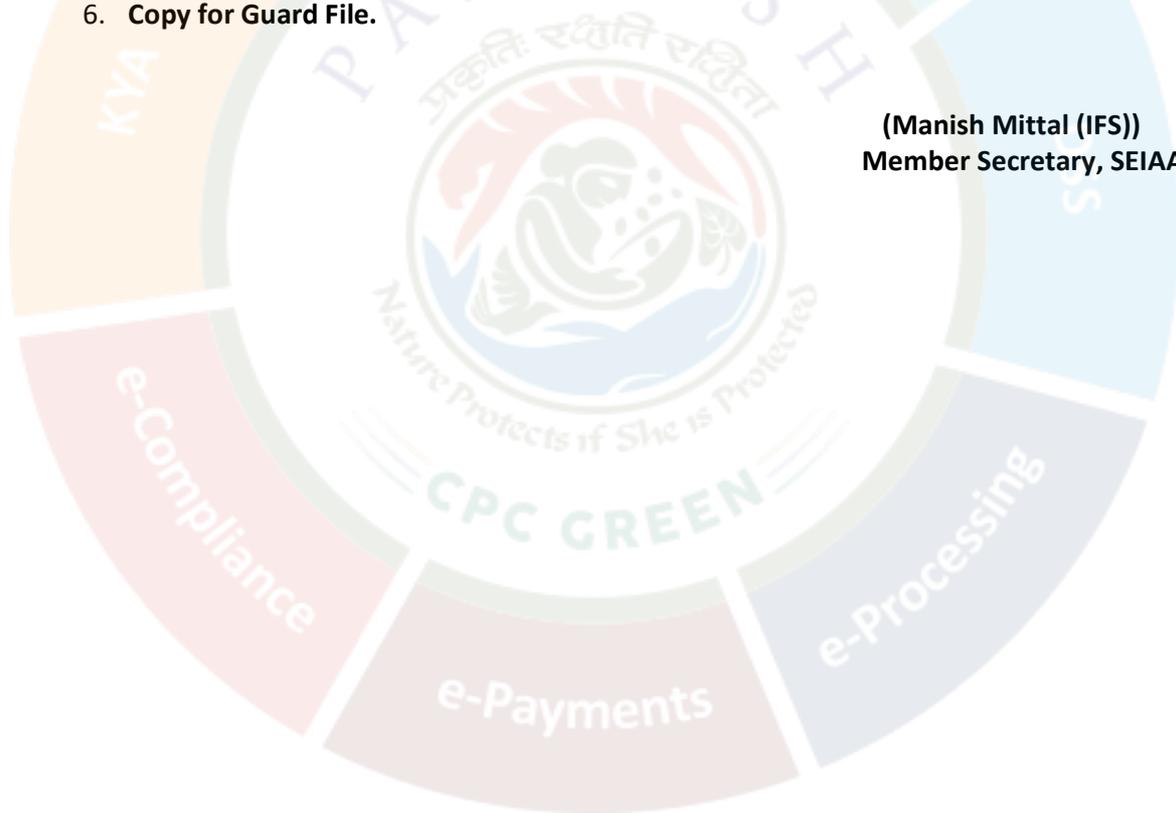
6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Manish Mittal (IFS))
Member Secretary, SEIAA



Signature Not Verified

Digitally Signed by: Shri Manish Mittal IFS
Member Secretary, SEIAA

Date: 29/01/2026

